

RA.No.170/00024/2018(OA.No.24/2017)/CAT/Bangalore Bench
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

**REVIEW APPLICATION NO.170/00024/2018 IN ORIGINAL APPLICATION
NO.24/2017**

DATED THIS THE 21st DAY OF AUGUST, 2018

HON'BLE DR.K.B. SURESH, MEMBER (J)
HON'BLE SHRI C.V.SANKAR, MEMBER (A)

1. The General Manager
South Western Railway
Gadag Road
Hubli-580 020.
2. The Chief Personnel Officer
O/o The General Manager
South Western Railways
Gadag Road
Hubli-580 020.
3. The Senior Divisional Personnel Officer
O/o The General Manager
South Western Railways
Bangalore Division
Bangalore-560 023.
4. The Senior Section Engineer(Works)
Bangalore City Railway Station
Bangalore Division
Bangalore-560 023.

...Applicants

(By Advocate Shri AV Law Associates)

Vs.

Krishnoji Rao
S/o.Late Shri.Shankaroji Rao
Retd.Tech/I/Mason/SBC
R/o.#316, 9th Main Road, 3rd Cross
Mohankumar Nagar
Yeshwanthpur
Bangalore-560 022.

... Respondent

(By Advocate Shri C.C.Thomas)

ORDER (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (J))

The point in White Washer's judgment and other similar issues is that for a small amount the poorest of the poor should not be prejudicially affected. The applicant was getting a pay of Rs.980/- which the respondents sought to change to Rs.965/- and to modulate the pension in accordance with that. We do not want to say anything more about the cost of the governance and the way in which the costs are modulated in governance. We will say following the salutary principles of those judgments, the poorest of the poor cannot be prejudicially affected. The RA lacks merit and hence dismissed. No costs.

(C.V.SANKAR)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER (J)

/ps/

Annexure-RA1: Copy of order dtd.7.11.2017 in OA.No.24/2017.

Annexures with reply statement:

Annexure-RA-R1: Copy of the relevant rule 79 of Railway Servants Pension Rules
